

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 609  
IB-938/PB/2018

IA/1675/2024, IA/5119/2023, IA/4850/2023, CA/1159/2020,  
CA/1721/2019, CA/1946/2019, CA/2198/2019, CA/669/2020,  
CA/1082/2020, CA/1203/2020, IA/1007/2021, IA/5150/2021,  
IA/3712/2022, IA/6186/2022, Intv.P/8/2023, IA/2119/2023,  
IA/4759/2023

**IN THE MATTER OF:**  
**Indian Overseas Bank**

...PETITIONER

**Vs.**

**M/s. Rathi TMT Saria Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 23.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

<b>For the Petitioner/Financial Creditor</b>	:Adv. Kunal Tandon, Adv. Richa Sandilya, Adv. Bhavna Vijay.
<b>For the Applicant</b>	:Adv. Anand Shankar Jha, Adv. Sachin Mintri, Adv. Abhilekh Tiwari in IA/5150/2021
<b>For the RP</b>	:Mr. Ajit Kumar, RP. Adv Abhishek Anand, Adv Karan Kohli and Adv Komal Harlalka.
<b>For the Respondent/Corporate Debtor</b>	:Sr. Adv. Joy Saha, Adv. Saurabh Kalia, Adv. Aastha Agarwal for R-3 and R-4 in IA/5119/2023. Adv. Manisha Choudhary, Adv. Mansumyer Singh, Adv. Sharavan Chandrashekhar for R-2 in IA/5119/2023 and for applicant in IA/4850/2023. Adv. Kaustubh Chandra Seth for R-2 GAIL in IA/3712/2022.

**ORDER**

**IA/5119/2023 & IA/1159/2020**

Heard the Ld. counsel on behalf of the Resolution Professional and Ld. counsel on behalf of the CoC Member i.e. Indian Overseas Bank.

We have also heard the Ld. counsel on behalf of the Members of the consortium of the Resolution Applicant who are also present. Matter was also heard on the last date of hearing i.e. 10.07.2024. All the parties may file their written submissions along with judicial decisions, if any within a period of 10 days. List the matter along with other IAs on **20.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**